

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

LOK SABHA

**UNSTARRED QUESTION NO.2101
TO BE ANSWERED ON 15.03.2017**

TENDER/NOTIFICATION PROCESS IN I&B

2101. SHRI K.R.P. PRABAKARAN

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is aware that many of the Government Tenders notifications come on various dates as per their convenience;
- (b) if so, the details thereof;
- (c) whether the Government is taking steps to ease the process of doing business and also bring about transparency in tender notification process;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL RAJYAVARDHAN RATHORE (Retd.)}

(a) & (b) Yes, Sir. There is no provision in General Financial Rules (GFR) regarding dates on which tenders notification needs to be published.

Directorate of Advertising and Visual Publicity (DAVP), a media unit under the Ministry of Information and Broadcasting issues tender notification for procurement of services etc. on behalf of several Departments/Ministries of Government of India and they are released as per the requirement of client Departments. During 2015-16, about 18055 Released Orders for classified display advertisements were issued by DAVP.

(c) and (d) To ease the process of doing business and also bring about transparency in tender process, the Government has notified new General Financial Rules (GFR), 2017 on 07th March, 2017. The GFR 2017 can be viewed at the website of Ministry of Finance (www.finmin.nic.in).

(e) Does not arise.

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